

CT NO. 24/19
(ECIR/HQ/13/2017 DATED 17.08.2017)
Directorate of Enforcement
Versus
Deepak Talwar and Ors

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

17.07.2020

Present Online:

Sh.Nitesh Rana, Ld. Spl. PP for ED through VC.

This matter has been taken up for issuance of fresh summons to **THE ASIAFILEDS LTD (ACCUSED NO. 7)** and **GUILT ASSET MANAGEMENT LTD (ACCUSED NO. 8)**.

Ld. Spl. PP submits that at least 18 weeks time is required for the service of summons. He also states that guidelines of Ministry of Home Affairs mentioned at running page no.52 and 53 and internal pages 38-39 of the document filed are to be followed for issuance of the summons.

Summons be issued to both the companies in terms of the guidelines returnable on 07.12.2020.

The matter for rest of the proceedings is being adjourned enbloc and shall be taken up on date fixed.



Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
17.07.2020